

THE HIGH COURT OF MEGHALAYA: AT SHILLONG

NOTIFICATION

Dated 27th April,2026

No. HCM II/107/2020/Estt/27: Pursuant to order dated 16.04.2026 passed by the Hon'ble Supreme Court of India in the matter of CrI. Miscellaneous Petition No.7862/2017 in Criminal Appeal No.1971/2016 [Arising out of SLP (CrI.) No.6906/2026] titled "Shankar Mahto vs. State of Bihar" and in compliance thereof, the High Court of Meghalaya in terms of Regulation 10 of the National Legal Services Authority (Free & Competent Legal Services) Regulations,2010, is pleased to constitute the "Monitoring and Accountability Committee" comprising the following:

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| 1 | Shri. T.T.Diengdoh, Senior Advocate | Chairman |
| 2 | Dr. N.Mozika, | Member |
| 3 | Ms. T.Yangi. B, | Member |
| 4 | Shri H.L.Shangresio | Member |
| 5 | Secretary, High Court Legal Services Committee (Ex-Officio) | Member Secretary |

The functions of the Committee shall be as follows:-

- Monthly review of progress, delays and compliance.
- Monitor the compliance of timelines as per the SOP.
- Performance evaluation of lawyers, translators and jail staff.
- Recommend actions: Warnings, trainings or removal for defaults.
- Investigate complaints within 15 days.
- Reporting: Monthly reports to SCLSC/NALSA in a standardised format.
- Annual consolidated report highlighting trends and recommendations.

Further, the Committee shall meet at least on a fortnightly basis virtually or physically to review the progress of the matters and will be responsible for issuing necessary recommendations to the Secretary, HCLSC, to maintain the efficiency of the system.

By order;


REGISTRAR GENERAL

Memo.No. HCM II/107/2020/Estt/27-A

Dated 27th April,2026

Copy to:-

1. The Registrar and P.P.S. to Hon'ble the Chief Justice for favour of kind information of Her Ladyship.
2. The P.S to Hon'ble Mr.Justice H.S.Thangkhiew, Judge, High Court of Meghalaya and Executive Chairman, Meghalaya State Legal Services Authority, for kind information of His Lordship.
3. The P.S to Hon'ble Mr.Justice W.Diengdoh, Judge, High Court of Meghalaya and Chairman, High Court Legal Services Committee, for kind information of His Lordship.
4. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for kind information, compliance and necessary action with a request to intimate the DLSAs in the State.
5. The Secretary, High Court Legal Services Committee, High Court of Meghalaya for favour of kind information and necessary action.
6. Shri. T.T.Diengdoh, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
7. Dr.N.Mozika, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
8. Ms. T.Tangi.B, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
9. Shri H.L.Shangresio, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
10. The System Analyst, High Court of Meghalaya, with a request to upload the same in the official website.
11. Office copy.


REGISTRAR GENERAL